

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BRANCH, NEW DELHI
EXECUTION APPLICATION NO. 23 OF 2023
IN
ORIGINAL APPLICATION NO. 75 OF 2023
(IA NO. 645 OF 2023)**

IN THE MATTER OF:

JAISHREE BANSAL

... APPLICANT

VERSUS

UTTAR PRADESH POLLUTION
CONTROL BOARD & ORS.

... RESPONDENT

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FILED BY



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**DATE: 01.11.2025
NEW DELHI**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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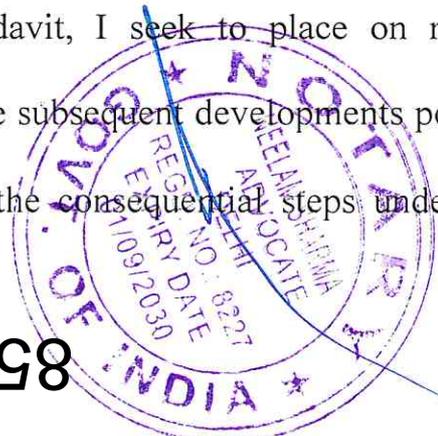
JAISHREE BANSAL ... APPLICANT
 VERSUS
 UTTAR PRADESH POLLUTION ... RESPONDENT
 CONTROL BOARD & ORS.

AFFIDAVIT

I, Mithesh Kumar Singh, s/o Bhushan Singh, aged about 48 years, working as City Health Officer at Ghaziabad Nagar Nigam, presently in New Delhi, do hereby solemnly affirm and declare as under:

1. I am the City Health Officer of Municipal Corporation of Ghaziabad and am fully conversant with the facts and circumstances of the present case and therefore competent to sign and depose the present Affidavit.
2. I state that it is the case of the Applicant that the garbage / solid waste has captured approx. 200 sq. feet of the applicant's private land at village Jagjeevanpur, Pargana Jalalabad, District Ghaziabad and leachates oozing out from the garbage has destroyed 1500 sq. feet of the Applicant's private land.
3. I affirm that by way of this affidavit, I seek to place on record for the consideration of this Ld. Tribunal the subsequent developments post the hearing held on 05.08.2025, together with the consequential steps undertaken by the

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Ghaziabad Municipal Corporation in compliance with the directions issued by this Hon'ble Tribunal.

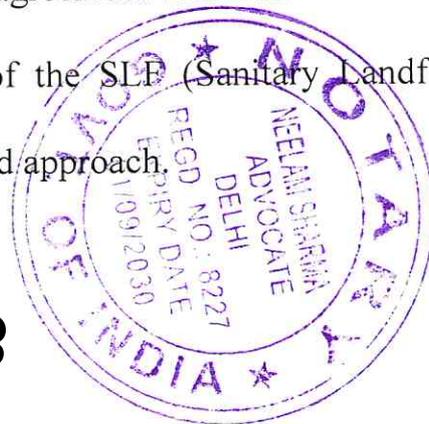
I. ACTION TAKEN BY GHAZIABAD MUNICIPAL CORPORATION

4. The Municipal Corporation, Ghaziabad through an e-tender process selected a new firm for solid waste processing and issued a work order on 10.01.2025. The capacity of the said processing plant is 900 TPD. The scope of work for the selected firm also includes the responsibility of providing land. The firm has obtained Consent to Establish from the Regional Pollution Control Board on 05.04.2025 and has installed the necessary machinery for the processing plant and it is in the process of obtaining CTO. Meanwhile, the ETP has been commissioned for testing at the site.

A copy of the Approval for Consent to Establish is annexed and marked herewith as **ANNEXURE A**.

A copy of the application for Consent to Operate is annexed and marked herewith as **ANNEXURE B**.

5. For the successful disposal of the solid waste generated within Ghaziabad and in view of the short-term action plan, a processing plant with a capacity of 900 TPD has already been established in Dabarsi. Further, for the inert waste produced after processing, a bilateral agreement has been executed with the Greater Noida Authority for the use of the SLF (Sanitary Landfill Facility) located in village Astauli on cluster based approach.



6. Furthermore, the Material Recovery Facility (MRF) at Ret Mandi has a capacity of 250 TPD, and the MRF at Sihani also processes 200 TPD and a third MRF, with a capacity of 50 TPD. Thus, the total capacity of the MRFs stands at 500 TPD handling solid waste for disposal. After processing of waste, refuse-driven fuel (RDF) is transported to the paper plant located at Mujjafar Nagar.
7. As per the Status Report dt. 02.05.2025 by Ghaziabad Municipal Corporation to the Joint Secretary, Urban Development Section-5, Government of Uttar Pradesh:

- a. The Horticulture Department is developing a buffer zone by planting saplings along the outer periphery of the subject land. So far, 17,000 saplings have been planted and fenced; remaining planting is in progress.
- b. A tender for boundary wall construction on the subject land was invited on 26.11.2024 and the work order for the same was issued in 25.01.2025. But the execution is pending availability of police protection at the site.

c. Vide letter dt. 27.04.2025, the Vice Chairman of GDA, requesting an inquiry and removal of unauthorized constructions near the 44.25-acre site in Galand that are obstructing the buffer zone required for the Waste-to-Energy Plant.

8. On 06.08.2024, the Municipal Commissioner, Municipal Corporation, Ghaziabad held discussions with the villagers and encouraged them to visit

operational Waste-to-Energy plants in Delhi, Indore and other states. However, no positive response was received from the villagers. A meeting was also convened under the chairpersonship of the then Divisional Commissioner with Hapur district administration and villagers, but a permanent solution could not be reached.

9. I humbly submit that vide Letter dt. 16.08.2025, the land bearing Khasra No. 523 admeasuring 4.3350 Hectare and Khasra No. 526 admeasuring 3.9300 Hectare of total area 8.2650 Hectare of village Mirpur, Tehsil Loni, District Ghaziabad was requested to be handed over to Ghaziabad Municipal Corporation for disposal of solid waste on a cluster-based approach.
10. Ultimately, vide Letter dt. 21.08.2025, the Joint Secretary, Government of Uttar Pradesh has granted consent for handing over of the said land for Loni Solid Waste Management Plant in larger public interest under the provisions mentioned in Section No. 124 of the Uttar Pradesh Municipal Corporation Act,

A copy of the Letter dt. 21.08.2025 is annexed and marked herewith as

ANNEXURE C.

11. Subsequently, the Ghaziabad Municipal Corporation has issued E-Tender dt. 06.09.2025 to invite bids for the project concerning Loni Solid Waste Management Plant. The scope of work for the said project is of supply, installation, commissioning of 2000 TPD Municipal Solid Waste with an extendable capacity up to 3000 TPD (Wet & Dry) processing plant at Ghaziabad

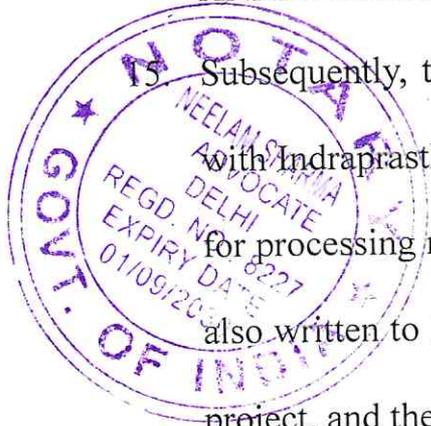
along with its operation & management for a period of minimum 7 years which is extendable up to 3 years on performance basis.

A copy of the E-Tender is annexed and marked herewith as **ANNEXURE D**.

12. It is to be noted that both the technical and financial evaluations had been completed. Negotiations with the vendor are currently in progress, and the work order is expected to be issued by a week.
13. Similarly, via Letter dt. 27.08.2025, the land bearing Khasra No. 754 admeasuring 0.0300 hectare with total area 2.500 hectare of village Nidori, Pargana Dasna, District Ghaziabad was requested to be handed over to Ghaziabad Municipal Corporation for setting up of compressed BioGas Plant.
14. Vide Letter dt. 29.09.2025, the Joint Secretary, Government of Uttar Pradesh has granted consent for handing over of the said land in larger public interest under the provisions mentioned in Section No. 124 of the Uttar Pradesh Municipal Corporation Act, 1916.

A copy of the Letter dt. 29.09.2025 is annexed and marked herewith as **ANNEXURE E**.

15. Subsequently, the Ghaziabad Municipal Corporation entered into a partnership with Indraprastha Gas Limited (IGL) to set up a 200 to 300 TPD Bio-CNG plant for processing municipal solid waste. The Ghaziabad Municipal Corporation has also written to IIT Delhi to get expert suggestions on the best technology for the project, and the communication is currently ongoing for the same.



A copy of the status report at the sites with photographs is annexed herewith as

ANNEXURE F.

II. DISCLOSURE OF DETAILS ON WASTE GENERATION, ITS TREATMENT, PROCESSING AND AVAILABILITY OF FACILITIES

16. Accordingly, the aspects of waste generation are as follows:

Location	Waste to Compost Capacity	Operations at Site	Timeline to complete	Current Status
Jagjivanpur Fresh Waste Processing	Installed Capacity: 3,200 TPD	<p>(i) Site is operational from July 2023.</p> <p>(ii) Total fresh waste generated in Ghaziabad of approx. 1600-1800 TPD is sent to pipeline site currently.</p> <p>(iii) MSW Processing Facilities at site: 8 Trommel Machines (Each having capacity of 300 TPD) + 1 Super Sonic Segregation Machine (Capacity:</p>	<p>Approximately 3.10 lakh MT of waste is currently at the site.</p> <p>The target for processing the waste and clearing the site is set for January 2026.</p>	<p>(i) As on 06th July 2025, Waste Transportation to this site is closed. Currently approx. 3.10 lakh MT waste is present on the site.</p> <p>(ii) The fresh waste from 6th July 2025 is being transported to new processing site at Dabarsi. The Consent to Establish (CTE) is received.</p>



		2000 TPD) + 12 Pokelane + 5-8 Dumpers.		
Jagjivanpur / Bhikanpur Legacy Waste Site having 2.69 lac ton	1200 TPD	The legacy waste processing started from October 2023 and the entirety of legacy waste has been processed. The space created by processing of legacy has been continuously used for fresh MSW storage and processing.		As per third party survey conducted by IIT Delhi, the legacy waste has been processed. <u>The land which was vacated from legacy waste was being used for storing fresh MSW which is being transported to new processing site at Dabarsi</u>
Bhikkanpur Pipeline Road	2.23 Lakh MT as on date 14.10.2025		31.03.2026	The project with the scope of work for Handling, Storage, Processing and Scientific Disposal of Municipal Solid Waste (MSW) is expected to be completed by 31.03.2026 whereafter it will have a total capacity of 3.70 Lakh MT.

III. CHALLENGES BEING FACED BY THE NAGAR NIGAM GHAIZABAD

17. It is pertinent to note that the Nagar Nigam Ghaziabad is facing the following challenges:

- a. The possession of designated land for MSW Processing at Galand is hampered due to public protest since 2019;

b. No provision of land for MSW processing has been incorporated by Ghaziabad Development Authority in the Master Plan, hence, Ghaziabad Nagar Nigam has written to Ghaziabad Development Authority to include all facilities in Master Plan 2031 which is in its finalization stage; and

c. Owing to rapid urbanization, the land cost is very high in Ghaziabad due to which Ghaziabad Nagar Nigam is to arrange / purchase land of its own for MSW purposes as per the availability.

18. I state that everything stated above has been stated by me in my official capacity based on and derived from the official records maintained by the Ghaziabad Nagar Nigam in the official capacity and I state that nothing material has been concealed therefrom.

MJK
DEPONENT

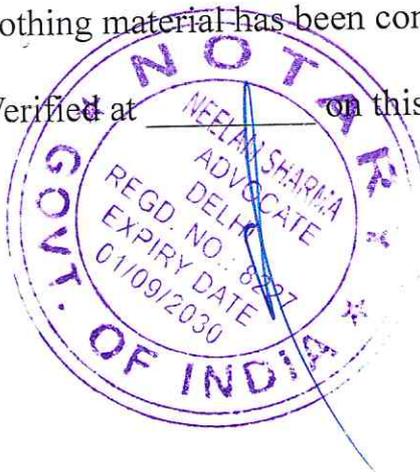
I identified the deponent who has signed in my presence

1 NOV 2025

VERIFICATION

I, the above-named deponent, do hereby solemnly verify that the contents of the aforesaid affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

Verified at _____ on this _____ day of October 2025.



NOTARY (Govt. of India)
Neelam Sharma, Advocate
Enrol. No.-D1231/2001
Ch. No. 165A, Gate No. 11
Patiala House Courts,
New Delhi-110001
(M): 9899408301

MJK
DEPONENT

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1 NOV 2025

ANNEXURE 865 A



UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :02/04/2025 To 01/04/2030

Category : RED

Application Id : 30534383

Ref No. -

Dated:- 05/04/2025

233519/UPPCB/Ghaziabad(UPPCBRO)/CTE/GHAZIABAD/2025

To ,

Shri SHUBHAM GOEL
 M/s SHREE JI COAL COMPANY
 Khasra No. - 181, Village - Muhiddinpur, Dabarsi, Ghaziabad (U.P.),GHAZIABAD,
 GHAZIABAD

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 30534383 dated - 20/02/2025. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Municipal Solid Waste (M.S.W.)	Metric Tonnes/Day	900

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
RDF - 400 TPD	00
Bio Compost- 100 TPD	.

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
Inert - 400 TPD	Metric Tonnes/Day	400.0	400.0

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	Borewell	22.0

3. Quantity of effluent (In KLD) :

नगर स्वास्थ्य अधिकारी
 गाज़ीपुर २०००००

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	2.0
Industrial	20.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Others	0.0	Used In D.G. Set of Cap. 62.5 KVA & 15 KVA (RECD OR Dual Fuel System)

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

- You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
- Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 01/04/2030 to the Board.
- Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
- It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
- Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

Specific Conditions:

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नगर स्वास्थ्य अधिकारी
भाजियाबाद, नगर निगम

1. THIS CTE IS VALID ONLY FOR Establishment New Unit of Common Municipal Solid Waste Facility (CMSWF) for the proposed production of Bio Compost- 100 TPD, RDF (Refused Derived Fuel)- 400 TPD and Inert- 400 TPD by using proposed Raw Material as Municipal Solid Waste from Ghaziabad Nagar Nigam- 900 TPD
2. In case of any change in production capacity/ process/raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
3. Unit must submit proposal for plastic waste disposal and its EPR within 15 days to the Board.
4. Unit shall submit Effluent/Emission monitoring report of the STP and stack of Air Polluting Sources and Ambient Air Monitoring of the premises done by MoEF&CC and UPPCB approved laboratory within 01 Month and on Quarterly basis to the Board by LIMS Portal.
5. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM.
6. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
7. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
8. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) directions issued time to time regarding use of cleaner fuel.
9. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) directions regarding DG sets.
10. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above-mentioned conditions or any public complaint the CTE shall be withdrawn.
11. Project shall install anti-smog guns and PTZ camera at site and ensure registration on dustapp.uceep.in for self-declaration of dust control audit.
12. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 75 regarding GRAP.
13. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 76 and 77 regarding regulation of DG sets.
14. In the case of usage of ground water, the Project Proponent must obtain NOC from UPGWD within one month from the date of issue of CTE, unless falling in exempted category as per MoJS Guidelines dated 24.09.2020 and amendments dated 29.03.2023 thereto.
15. Project shall ensure the compliance of Environment standards as per Environment (protection) Act 1986. Maximum quantity of treated water shall be used in gardening /flushing. The Unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit will follow the CPCB Guidelines for Utilization of Treated Effluent in Irrigation available in the CPCB web portal.
16. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.
17. The industry shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for the disposal of hazardous waste.
18. This Consent to Establish (CTE) order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.
19. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
20. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
21. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process. No Treated water shall be discharge outside the factory premises in any circumstances.
22. Industry shall install at sufficient height from the ground level Open to Network HD PTZ Camera at the outlet of STP and its URL and password shall be provided to the UPPCB Control room.

- at the outlet of STP and its URL and password shall be provided to the UPPCB Control room.
23. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.
 24. Industry shall install and maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on STP and stack & connect it with SPCBs and CPCB server, before start of production as per the direction of CPCB.
 25. Industry shall comply the order passed by Hon'ble NGT time to time.
 26. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/ compliance report should be sent to the Board within One month.
 27. Industry shall dispose the hazardous waste through authorized recyclers/TSDF.
 28. Industry shall not use furnace oil/pet coke as a fuel.
 29. Industry shall ensure proper disposal of boiler ash.
 30. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
 31. The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
 32. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
 33. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.
 34. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf.
 35. The Unit shall submit Bank guarantee of Rs. 1,00,000/- (Rs. One Lacs Only) for establishment of Miyawaki Forest as per the GO No. 1011/81-7-2021-09(writ)/2016, dated-13.10.2021 of Department of Environment, Forest and Climate Change within a month from the date of issue of this order with the proposal for proposed plantation.
 36. A Bank Guarantee of Rs. 1,10,000/- (Rs. One Lakh Ten Thousand Only) shall be submitted within 15 days including the conditions mentioned at serial no.1 to 34 which will be valid for SIX YEAR otherwise this consent to establish shall be deemed to be withdrawn.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 05/05/2025 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

ANAND KUMAR ANAND ANAND KUMAR
'30'05+ 17:51:04 2025.04.05
Chief Environmental Officer (Incharge), Circle 1

Dated:- 05/04/2025

Copy To -

Regional Officer, U.P. Pollution Control Board, Ghaziabad to ensure the compliance of the conditions imposed in the certificate.

ANAND KUMAR ANAND ANAND KUMAR
'30'05+ 17:51:26 2025.04.05
Chief Environmental Officer (Incharge), Circle 1

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गान्धिवारा



मिशन LiFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के वजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त वचत उत्पन्न कर सकता है। वेस्ट/अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक/इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें। इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई-वेस्ट रीसाइकलर को दें। प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक/इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाकीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है। वहीं अनुपयोगी भोजन/खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं। उपयोग में न होने पर बिजली उपकरणों को बंद करें। स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।

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ANNEXURE B

Application No : 33778175

FORM II

[See paragraphs 11 (2) and 12 (1)]

APPLICATION FOR CONSENT TO OPERATE AN INDUSTRIAL PLANT, UNDER SECTION 25 OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 AND UNDER SECTION 21 OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981

From

SHREE JI COAL COMPANY, Khasra No. - 181, Village - Muhiddinpur, Dabarsi, Ghaziabad
(U.P.), GHAZIABAD,
Muhiddinpur,
Bhojpur,
GHAZIABAD

UPPCB

To

The Member Secretary
Uttar Pradesh State Pollution Control Board/Committee
T.C.12V, Vibhuti Khand, Gomti Nagar,
Lucknow(226010).

Sir,

I/ We hereby apply for Consent to operate an industrial plant or renewal of consent under section 25 of the Water (prevention & control of pollution) act, 1974 (6 of 1974) or for amended product, operation or process, or treatment and discharge of sewage / trade effluent and under section 21 of the Air (prevention & control of pollution) act, 1981 (14 of 1981) or for amended product, operation or process, or treatment and emission or continuation of emission of air pollutants and authorization application under the Hazardous Wastes (Management and Handling) Rules, 1989 as amended

from a land / premises owned by M/s. _____

at location _____

as per the details given below:

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नगरपालिका अधिकारी
राजियाबाद नगर निगम

TO BE FILLED BY APPLICANT
PART A: GENERAL

S. No.	Required Details	:																			
1.0	Project Details																				
1.1	Name of the Project / Industry / TSDF	:	SHREE JI COAL COMPANY																		
1.2	Project Proposal	:	reNew																		
1.3	Details of Environment Clearance	:	Not Applicable																		
1.4	Address of the Site / Unit	:	<table border="1"> <tr> <td>Plot / Survey No</td> <td>:</td> <td>Khasra No. - 181, Village - Muhiddinpur, Dabarsi, Ghaziabad (U.P.)</td> </tr> <tr> <td>Village</td> <td>:</td> <td>Muhiddinpur</td> </tr> <tr> <td>Tehsil</td> <td>:</td> <td>Bhojpur</td> </tr> <tr> <td>District</td> <td>:</td> <td>GHAZIABAD</td> </tr> <tr> <td>State / UT</td> <td>:</td> <td>Uttar Pradesh</td> </tr> <tr> <td>Pin code</td> <td>:</td> <td>201015</td> </tr> </table>	Plot / Survey No	:	Khasra No. - 181, Village - Muhiddinpur, Dabarsi, Ghaziabad (U.P.)	Village	:	Muhiddinpur	Tehsil	:	Bhojpur	District	:	GHAZIABAD	State / UT	:	Uttar Pradesh	Pin code	:	201015
Plot / Survey No	:	Khasra No. - 181, Village - Muhiddinpur, Dabarsi, Ghaziabad (U.P.)																			
Village	:	Muhiddinpur																			
Tehsil	:	Bhojpur																			
District	:	GHAZIABAD																			
State / UT	:	Uttar Pradesh																			
Pin code	:	201015																			
2.0	Details of Applicant / Occupier																				
2.1	Name of the Applicant / Occupier	:	SHUBHAM GOEL																		
2.2	Designation	:	Proprietor																		
2.3	Nationality of the Occupier	:	Indian																		
2.4	Correspondence Address	:	<table border="1"> <tr> <td>Plot / Survey No / Street Name</td> <td>:</td> <td>KHASRA NO. 181, VILLAGE - MUHIDDINPUR, DABARSI, GHAZIABAD, UTTAR PRADESH - 201015</td> </tr> <tr> <td>Village / Town / City</td> <td>:</td> <td>Khasra No. - 181, Village - Muhiddinpur, Dabarsi, Ghaziabad (U.P.)</td> </tr> <tr> <td>Tehsil / Taluk</td> <td>:</td> <td>Khasra No. - 181, Village - Muhiddinpur, Dabarsi, Ghaziabad (U.P.)</td> </tr> <tr> <td>District</td> <td>:</td> <td>GHAZIABAD</td> </tr> <tr> <td>State / UT</td> <td>:</td> <td>Uttar Pradesh</td> </tr> <tr> <td>Pin code</td> <td>:</td> <td>201015</td> </tr> </table>	Plot / Survey No / Street Name	:	KHASRA NO. 181, VILLAGE - MUHIDDINPUR, DABARSI, GHAZIABAD, UTTAR PRADESH - 201015	Village / Town / City	:	Khasra No. - 181, Village - Muhiddinpur, Dabarsi, Ghaziabad (U.P.)	Tehsil / Taluk	:	Khasra No. - 181, Village - Muhiddinpur, Dabarsi, Ghaziabad (U.P.)	District	:	GHAZIABAD	State / UT	:	Uttar Pradesh	Pin code	:	201015
Plot / Survey No / Street Name	:	KHASRA NO. 181, VILLAGE - MUHIDDINPUR, DABARSI, GHAZIABAD, UTTAR PRADESH - 201015																			
Village / Town / City	:	Khasra No. - 181, Village - Muhiddinpur, Dabarsi, Ghaziabad (U.P.)																			
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District	:	GHAZIABAD																			
State / UT	:	Uttar Pradesh																			
Pin code	:	201015																			
2.5	Contact Details of Plant Head with: Alternate details	:	<table border="1"> <tr> <td>Name & Designation</td> <td>:</td> <td>I. SHUBHAM GOEL / PROPRIETOR</td> </tr> <tr> <td>e-mail address</td> <td>:</td> <td>I. goelshubham1987@gmail.com</td> </tr> <tr> <td>Landline Number</td> <td>:</td> <td>I. 0120-0</td> </tr> <tr> <td>Mobile Number</td> <td>:</td> <td>I. 8527130645</td> </tr> </table>	Name & Designation	:	I. SHUBHAM GOEL / PROPRIETOR	e-mail address	:	I. goelshubham1987@gmail.com	Landline Number	:	I. 0120-0	Mobile Number	:	I. 8527130645						
Name & Designation	:	I. SHUBHAM GOEL / PROPRIETOR																			
e-mail address	:	I. goelshubham1987@gmail.com																			
Landline Number	:	I. 0120-0																			
Mobile Number	:	I. 8527130645																			

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3.0	Legal Status of the Company	
3.1	Individual / Proprietary concern / Partnership firm / Joint family concern / Private Limited Company / Public Limited Company / Foreign Company / Limited Liability Partnership. Note: Registration Number and Authority shall be mentioned.	: Proprietary Firm
3.2	Central Govt. / State Govt. / Central PSU / State PSU / Joint Venture (Pvt. + Govt.), (Govt. + Govt.), (Pvt. + Pvt.)	: Proprietary Firm

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4.0	Location of the Project /Industry/Activity:		
4.1	Location	:	
4.2	Bounded Latitudes (North)(8 digit after decimal)	:	0
4.3	Bounded Longitudes (East)(8digit after decimal)	:	0
4.4	Located in Eco-Sensitive Zone of Protected Area, Coastal Regulation Zone, Biosphere, Reservoir, Forests, Mangroves, Rivers, Archeological monuments, Critically Polluted Area, Non-attainment Cities, Polluted River Stretch, Hill stations (altitude > 600M), Major towns and Cities	:	Major towns and Cities UPPCB
4.5	Survey of India Topo Sheet Number	:	NA
4.6	Land details (as per Panchayat, Tehsil, District)	Owned/Leased	Owned
		Total Area in Ha	-
		a) Non-Forest in Ha	-
		b) Forest in Ha	NA
		Annual Lease Value, in case of Leased in Rs.	NA
		Buildup Area in Sq. M.	NA
		Green Belt cover in % of total area	NA
4.7	Extent of Land in Sq. m	Own-Agricultural	NA
		Industrial	NA
		Converted	NA
		Industrial Area	NA
		a) Applied and not allotted	Allotted
		b) Applied and allotted	Allotted
		c). Leased	Own Land

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SHREE JI COAL COMPANY, Khasra No. - 181, Village - Muhiddinpur, Dabarsi, Ghaziabad (UP) PIN-2011175

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5.0	Category & Classification of the Project/Industry/Activity :					
5.1	Category of Industry (Red, Orange, and Green)	Category	:	BLUE		
		Pollution Index	:	86.0		
5.2	Industrial Sector/Type	1.1 Municipal Solid Waste Management Facility - Municipal Solid Waste Management Facility (Sanitary landfill/ Integrated Sanitary landfill with material recycling facility/ refused derived fuel, etc.)				
5.3	Grossly Polluting/17Category/ Others	Yes				
5.4	Scale of Industry based on Capital Investment (Micro/ Small /Medium /Large))	Total Capital Investment (Rs.)	:	409.6		
		Scale/Classification	:	small		
5.5	Products / By-Products: Manufacturing capacity (TPD/TPA)	Products/ By-products	:	Capacity		
		RDF - 400 TPD	:	400.0		
		Bio Compost - 100 TPD	:	100.0		
		Inert - 400 TPD	:	400.0		
5.6	Raw Materials / Chemicals Consumption for manufacturing capacity (TPD & TPA)	Raw Materials	:	Consumption		
		Municipal Solid Waste (M.S.W.) - 900 MTD	:	Municipal Solid Waste (M.S.W.) - 900 MTD		
5.7	Brief manufacturing Process with process flow chart and Material Balance, Advantage of Technology etc.	Not Attached				
5.8	Date / Expected date of commencement of production	30/09/2025				
5.9	Number of people to be employed	20				
5.10	Industry Shifts/ Weekly off	Shifts(I/II/III) & in Hours	:	General Shifts		
		Weekly off in days	:	NO		
5.11	Use of Hazardous Chemicals as per MSHIC Rules	S. No	Chemicals	HS Code	Storage capacity	Daily consumption
5.12	Insurance under PLI Act,1991					

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GHAZIABAD, 33778175

PART B: WASTE WATER ASPECTS

6.0	Water Consumption and Wastewater Generation		
6.1	Source of Water	:	[Ground Water (within premises)]
6.2	Authority Granting permission & Quantity permitted	:	Authority: [UPGWD]
		:	Quantity: [9.0]
6.3	Water Consumption (KLD) for manufacturing capacity	:	[9.0]
6.4	Water Usage for manufacturing capacity	:	Purpose : KLD
		:	Domestic : 2.0
		:	Other Utilities- Other Utilities- Washing And Cleaning : 7.0
6.5	Wastewater Generation (KLD) for manufacturing process	:	
	Wastewater from various sources	:	Purpose : KLD
		:	Domestic : 1.0
		:	Other Utilities- Other Utilities- Leachate @ 20 KL/Day is treated in ETP & used in gardening / Sprinkling : 0.0
		:	
6.6	Wastewater Treatment Systems	:	Type of Effluent : KLD : Treatment System
		:	Any other : ETP
6.7	Details Sewage Treatment Plant(s)	:	S. No. : Capacity of STPs : KLD
		:	1 : Domestic Waste Water Taken Care In Septic Tank And Sock Pit System : 1.0
	Mode of disposal of treated effluent	:	Dom. Eff. Disposed Through Septic Tank/Soak Pit
6.8	Details Effluent Treatment Plant(s)	:	S. No. : Capacity of ETPs : KLD
		:	NA
6.9	Capacity of treated effluent sump / guard pond, if any	:	NA
6.10	Schematic diagram of the treatment scheme with inlet/outlet characteristics of each Unit operation/process	:	Not Attached

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11	Quality of Effluent before & after treatment (at the final outlets) in respect of pH, SS, TDS and constituting major ions, BOD/COD, Oil & Grease, and relevant metals and nutrients as per the process/standards. (Attach analysis report of untreated and treated effluent from the EPA recognized Lab) Note: For proposed unit furnish expected characteristics of the effluent	:	Not Attached
6.12	Name of River/Creek/Estuary/Drain (owner of sewer)/Sea/Land connected to ETP	:	NA
6.13	Details of Solid Wastes separately for 'Hazardous' and 'Other' wastes covered under H&OW Rules, 2016 and other solid wastes not covered under H&OW Rules, 2016, including their management system	:	The unite will be complying with Hazardous waste Rule 2016
6.14	Details of treatment-performance and environmental-compliance monitoring and reporting system	:	Quarterly reports as required will be submitted.
6.15	Any relevant information not covered in the above items	:	NA

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PART C: AIR EMISSION ASPECTS

(Information required in case of industrial establishments having chimneys)

7.0 AIR EMISSION ASPECTS

7.1	Fuel Consumption per Hour and TPD for manufacturing capacity	:	S. No	Fuel	Quantity	Ash%	S%
			1	Others	0.0		
7.2	Details of Stack (Process, fuel, D.G): a. Number of stacks and vents with height and diameter(m) b. Quality and quantity of stack emissions from each stack and vent c. Major industrial processes / sources of fugitive emission d. Brief account of air pollution control units to deal with the emission						
Stack	Attached to	Fuel	Height (m)	Diameter (m)	Pollutants	Control system	Port Hole & Platform
1	DG Set	Diesel/PNG	1.6	0	0	Others	D.G. Set of Cap. 62.5 KVA & 15 KVA
7.3	D.G. Sets	:	S. No	KVA	Acoustic status	Height (m)	
			1	62.5 KVA & 15 KVA (RECD Or Dual Fuel System)	As Per CAQM Guideline	1.6 & 0.7	
7.4	Quality of source emission (before treatment/ control) and after treatment/ controlled emission (at stacks/vents) in respect of PM, SO ₂ , NO _x , and other relevant air pollutants as per the process/standards. (Attach analysis reports of stack emissions from the EPA recognized Lab) Note: For proposed unit furnish expected characteristics of the emissions		:	Not Attached			
7.5	Odorous compounds, if any and control measures provided		:	The unit will be provided to control odorous, if any.			
7.6	Details of treatment/control performance and environmental compliance monitoring and reporting system		:	Quarterly reports as required will be submitted.			
7.7	Any relevant information not covered in the above items		:	Leachate @ 20 KL/Day is treated in ETP & used in gardening / Sprinkling			

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PART D:HAZARDOUS WASTE ASPECTS

(Information required in case of industrial establishments generating Hazardous Waste)

8.0 Hazardous Waste Management

8.1	Process generating Hazardous waste	S. No	Process	Clause of Schedule I	Quantity/ Annum
		1	Used Oil	Schedule - 1, Cat 5.1	0.012
		2	Cotton Rags	Schedule - 1, Cat 33.2	0.66
		3	Sludge (Leachate)	Schedule - 1, Cat 35.3	33.0
8.2	Consent / Authorization Required for	S. No	Activity	Please tick	
		1	Generation	<input checked="" type="checkbox"/>	
		2	Collection	<input type="checkbox"/>	
		3	Storage	<input checked="" type="checkbox"/>	
		4	Transportation	<input checked="" type="checkbox"/>	
		5	Reception	<input type="checkbox"/>	
		6	Reuse	<input type="checkbox"/>	
		7	Recycling	<input type="checkbox"/>	
		8	Recovery	<input type="checkbox"/>	
		9	Pre-processing	<input type="checkbox"/>	
		10	Co-processing	<input type="checkbox"/>	
		11	Utilization	<input type="checkbox"/>	
		12	Treatment	<input type="checkbox"/>	
		13	Disposal	<input checked="" type="checkbox"/>	
		14	Incineration	<input type="checkbox"/>	
8.3	Technical Capabilities / Facilities	S. No	Capabilities		
8.4	Nature (Characteristics of wastes) and quantity of waste	a) Handled per annum:	Sludge 33.0 MT/Annum, Used Oil 0.012 KL/Annum, Cotton Rags - 0.66 MT/Annum		
		b) Stored at any time:	NA		
8.5	Mode of Management / Disposal of above Wastes	S. No	Disposal	Please tick	
		1.	Secured storage within industrial unit	<input type="checkbox"/>	
		2.	Utilization with in the plants (if not, please provide details of utilization)	<input type="checkbox"/>	
		3.	Common TSDF	<input checked="" type="checkbox"/>	
			Within the State	<input type="checkbox"/>	
			Outside the State	<input type="checkbox"/>	
		4.	Others	<input type="checkbox"/>	
8.6	Arrangement for transportation of H.W. to actual users / TSDF	TSDF			
8.7	Details of the environmental safeguards and environmental facilities provided for safe handling of all the wastes;	Seprate storage area provided			

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8	Hazardous and other wastes Generated as per these rules from storage of hazardous Chemicals as defined under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.	:	NA
8.9	For Treatment, storage and disposal facility (TSDF) operators	:	<p>1. Please provide details of the facility including:</p> <p>a) Location of site with layout map :NA Not Attached</p> <p>b) Safe storage of the waste and storage capacity :NA</p> <p>c) Treatment processes and their capacities:NA</p> <p>d) Secured landfills:NA</p> <p>e) Incineration, if any:NA</p> <p>f) Leachate collection and treatment system:NA</p> <p>g) Firefighting systems:NA</p> <p>h) Environmental management plan including monitoring:NA</p> <p>i) Arrangement for transportation of waste from generators:NA</p> <p>2. Please provide details of any other activities undertaken at the TSDF site:</p> <p>NA</p>

Note:

1. In case of renewal of authorization, previous authorization numbers and dates and provide copies of annual returns of last three years including the compliance reports with respect to the conditions of Prior Environmental Clearance, wherever applicable.
2. Provide copy of the Emergency Response Plan (ERP) which should address procedures for dealing with emergency situations (viz. Spillage or release or fire) as specified in the guidelines of CPCB. Such ERP shall comprise the following, but not limited to:
 - Containing and controlling incidents so as to minimise the effects and to limit danger to the persons, environment and property;
 - Implementing the measures necessary to protect persons and the environment;
 - Description of the actions which should be taken to control the conditions at events and to limit their consequences, including a description of the safety equipment and resources available;
 - Arrangements for training staff in the duties which they are expected to perform;
 - Arrangements for informing concerned authorities and emergency services; and
 - Arrangements for providing assistance with off-site mitigatory action.
3. Provide undertaking or declaration to comply with all provisions including the scope of submitting bank guarantee in the event of spillage, leakage or fire while handling the hazardous and other waste.

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	For Recyclers or pre-processors or co-processors or users of hazardous or other wastes)	a) Nature and quantity of different wastes received per annum from domestic sources or imported or both	: NA
		b) Installed capacity as per registration issued by the District Industries Centre or any other authorized Government agency.	: Not Attached
		c) Provide details of secured storage of wastes including the storage capacity.	: NA
		d) Process description including process flow sheet indicating equipment details, inputs and outputs (input wastes, chemicals, products, by-products, waste generated, emissions, waste water, etc.).	: Not Attached
		e) Provide details of end users of products or by-products.	: NA
		f) Provide details of pollution control systems such as Effluent Treatment Plant, scrubbers, etc. including mode of disposal of waste	: NA
		g) Provide details of occupational health and safety measures:	: NA
		h) Has the facility been set up as per Central Pollution Control Board guidelines? If yes, provide a report on the compliance with the guidelines.	: NA
		i) Arrangements for transportation of waste to the facility:	: NA
8.11	Any relevant information not Covered in the above items	: NA	

PART E: PAYMENT DETAILS

9.0 Payment Details

9.1	Payment Mode	: Online
9.2	Transaction Details in case of online	: Payment will be done On Single Window Portal
9.3	Draft details in case of offline	Amount(Rs):
		Draft No:
		In favour of:
		Bank Name:
		Date:
9.4	Amount of Fee paid	: Rs.170000.0

DECLARATION

"This is computer generated document from OCMMS by UPPCB"
SHREE JI COAL COMPANY, Khasra No. - 181, Village - Muhiddinpur, Dabarsi, Ghaziabad (U.P.), GHAZIABAD, 201778175

M ✓
नगर स्वास्थ्य अधिकारी
गाजियाबाद नगर निगम
201778175

I/We declare that the above furnished information is true and correct to the best of my/our knowledge. I/We am/ are aware that furnishing any wrong information is punishable under Section 38(f) of the Air (Prevention & Control of Pollution) Act, 1981, Section 42(f) of the Water (Prevention & Control of Pollution) Act, 1974 and Authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016.

b. I / We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. in quality and quantity; a fresh application for Consent shall be made and until the grant of fresh Consent is granted, no change shall be made. I/ We am/are aware that the violations of Section 21 attract penal provisions under the relevant provisions of the Air (Prevention & Control of Pollution) Act, 1981, the violations of Section 25 attract penal provisions under the relevant provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016.

c. I / We herewith submit an affidavit on the basis of which consent to Operate will be issued to me/us and I/ We will be held responsible under Section 39 of the Air (Prevention & Control of Pollution) Act, 1981/under Section 45(A) of the Water (Prevention & Control of Pollution) Act, 1974 & Authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016 or any misleading / wrong representation.

d. I / We undertake to furnish any other information within one month of its being called by the State Board.

UPPCB

Date: 2025-09-16

Place: Ghaziabad

Name & Signature of the Occupier/

Authorized Signatory

Shubham Goel

Mandatory Documents to be enclosed for grant of Consent to Operate:

1. Licenses / Certificates:

(a) Legal Status of Company:

- Partnership / Proprietary / Company etc.; or
- SSI / MSME Certificate (Udyog Aadhar) / Memorandum of Entrepreneurship, if applicable;

(b) Location of the Project:

- Industrial Area: Allotment letter from the respective Industrial Area Development Board /Corporation / Land Possession Certificate; or
- Other than Industrial Area: Registered Land Deed / Land Conversion Certificate from concerned Authority / Rent (or) Lease Agreement in case of the property is on rent / lease;

(c) Mining Project: Mineral Mining Lease permission granted by the Department of Mines SS & Geology, if applicable;

(d) Environmental Clearance issued by the competent authority

(e) Investment: Chartered Accountant Certificate about proposed Capital Investment.

2. Technical Details:

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SHREE JI COAL COMPANY, Khasra No. - 181, Village - Muhiddinpur, Dabarsi, Ghaziabad (U.P.), GHAZIABAD, 33778175

नगर स्वास्थ्य अधिकारी

मुहम्मदगढ़, जलपिपरा

- i. Environmental Impact Assessment Report, submitted to SEIAA of State Govt or Govt of India
 - ii. Project report comprising manufacturing process ,raw materials, wastewater generation from various activity, effluent treatment plant, Fuel used, Sources of emission and air pollution control devices proposed
- 3. Compliance report of the consent to establish / consent to operate for expansion and renewal, as applicable.**

Document List-

Bank Guarantee
Balance sheet Or CA Certificate
Agreement Copy
Compliance Report
Letter



"This is computer generated document from OCMMS by UPPCB"

SHREE JI COAL COMPANY, Khasra No. - 181, Village - Muhiddinpur, Dabarsi, Ghaziabad (U.P.), GHAZIABAD,, 33778175

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ANNEXURE C

समयबद्ध / महत्वपूर्ण

संख्या: 5287 / नौ-5-2025 - Comp. No.: 1959895

प्रेषक,

कल्याण बनर्जी,
संयुक्त सचिव,
उत्तर प्रदेश शासन।

सेवा में,

आयुक्त,
मेरठ मण्डल, मेरठ।

नगर विकास अनुभाग-5

लखनऊ: दिनांक: 21 अगस्त, 2025

विषय: लोनी सॉलिड वेस्ट मैनेजमेन्ट प्लांट हेतु ग्राम मीरपुर तहसील लोनी, जिला गाजियाबाद की 8.2650 हे० भूमि को गाजियाबाद नगर निगम को ठोस अपशिष्ट के निस्तारण हेतु हस्तगत करने के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक अपने पत्र संख्या-674/एस0टी0/आयुक्त/मेरठ/2025 दिनांक 16.08.2025 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से लोनी सॉलिड वेस्ट मैनेजमेन्ट प्लांट हेतु ग्राम मीरपुर तहसील लोनी, जिला गाजियाबाद के खसरा नं० 523/4.3350 हे० व खसरा नं० 526/3.9300 हे० कुल क्षेत्रफल 8.2650 हे० की भूमि को गाजियाबाद नगर निगम को वैज्ञानिक पद्धति से कलस्टर वेस्ट ठोस अपशिष्ट के निस्तारण हेतु हस्तगत कराये जाने का अनुरोध किया गया है।

2- इस संबंध में मुझे यह कहने का निदेश हुआ है कि कृपया उत्तर प्रदेश नगर पालिका अधिनियम, 1916 की धारा संख्या-124 में उल्लिखित प्राविधानों के अन्तर्गत व्यापक जनहित के दृष्टिगत लोनी सॉलिड वेस्ट मैनेजमेन्ट प्लांट हेतु ग्राम मीरपुर तहसील लोनी, जिला गाजियाबाद के खसरा नं० 523/4.3350 हे० व खसरा नं० 526/3.9300 हे० कुल क्षेत्रफल 8.2650 हे० की भूमि को गाजियाबाद नगर निगम को वैज्ञानिक पद्धति से कलस्टर वेस्ट ठोस अपशिष्ट के निस्तारण हेतु हस्तगत किये जाने संबंध में एतद्वारा सहमति प्रदान की जाती है।

(कल्याण बनर्जी)
संयुक्त सचिव।

संख्या एवं दिनांक, यथोपरि।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1-राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय), नगरीय निकाय निदेशालय, उ०प्र०।
- 2-निदेशक, नगरीय निकाय निदेशालय, उ०प्र० लखनऊ।
- 3-जिलाधिकारी, गाजियाबाद।
- 4-नगर आयुक्त, नगर निगम, गाजियाबाद।
- 5-अधिसासी अधिकारी, नगर पालिका परिषद, लोनी, जनपद-गाजियाबाद।

(कल्याण बनर्जी)
संयुक्त सचिव।

य उपस्थित हो सकते हैं। पात्रता के लिए www.kvsangathan.nic.in पर जाएं।

प्राचार्या



GHAZIABAD MUNICIPAL CORPORATION

Navyug Market, Opp. Old Bus Stand Ghaziabad 201001, Uttar Pradesh
E-mail: gzb.nagar.nigam@gmail.com Website: www.ghaziabadnagarnigam.in

निविदा नोटिस संख्या 2334 / स्वा0 / 2025-26

दिनांक .06.09.2025

E-TENDER

Name of the Project	Selection of contractors for Supply, Installation, Commissioning of 2000 TPD Municipal Solid Waste extendable up to 3000 TPD (Wet & Dry) processing plant at Ghaziabad and It's Operation & Maintenance for a period of Minimum 07 Years.
Earnest Money Deposit	Rs. 8,00,000 to be paid on E-tender website i.e. https://etender.up.nic.in
Tender Fee	Rs. 11800/- including GST to be paid on E-tender website i.e. https://etender.up.nic.in
Bid System	Two Bid System (Technical & Financial)
Name of the Authority & Official	Municipal Commissioner, Municipal Corporation Ghaziabad, Gzb.nagar.nigam@gmail.com
Bid Validity Period	180 Days
Bid Currency	INR
Key Dates	
Uploading of Bid	08.09.2025
Pre-bid Date and Venue	16.09.2025 01:00 PM, H.O. Ghaziabad Nagar Nigam
Last Date of bid submission on e-portal	23.09.2025 02:00 PM
Date of Technical bid opening	23.09.2025
Date of Financial bid opening	To be informed at later stage

Municipal Commisioner
Municipal Corporation Ghaziabad

नगर प्रमुख
ग़ाज़िआबाद नगर निगम

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ANNEXURE E

समयबद्ध / महत्वपूर्ण

संख्या:6021 / नौ-5-2025- Comp, No.: 1959895

प्रेषक,

कल्याण बनर्जी,
संयुक्त सचिव,
उत्तर प्रदेश शासन।

सेवा में,

आयुक्त,
मेरठ मण्डल, मेरठ।

नगर विकास अनुभाग-5

लखनऊ:दिनांक: 29 सितम्बर, 2025

विषय: खोड़ा मकनपुर सॉलिड वेस्ट मैनेजमेन्ट प्लांट हेतु ग्राम निडौरी, परगना डासना, तहसील व जिला गाजियाबाद के खसरा नं० 754मि/0.0300 हे० कुल क्षेत्रफल 2.500 हे० को गाजियाबाद नगर निगम को वैज्ञानिक पद्धति से कलस्टर बेस्ड ठोस अपशिष्ट के निस्तारण हेतु हस्तगत करने के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक अपने पत्र संख्या-382/एस०टी०/आयुक्त/मेरठ/2025 दिनांक 27.08.2025 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से खोड़ा मकनपुर सॉलिड वेस्ट मैनेजमेन्ट प्लांट हेतु ग्राम निडौरी, परगना डासना, तहसील व जिला गाजियाबाद के खसरा नं० 754मि/0.0300 हे० कुल क्षेत्रफल 2.500 हे० को गाजियाबाद नगर निगम को वैज्ञानिक पद्धति से कलस्टर बेस्ड ठोस अपशिष्ट के निस्तारण हेतु हस्तगत कराये जाने का अनुरोध किया गया है।

2- इस संबंध में मुझे यह कहने का निदेश हुआ है कि कृपया उत्तर प्रदेश नगर पालिका अधिनियम, 1916 की धारा संख्या-124 में उल्लिखित प्राविधानों के अन्तर्गत व्यापक जनहित के दृष्टिगत खोड़ा मकनपुर सॉलिड वेस्ट मैनेजमेन्ट प्लांट हेतु ग्राम निडौरी, परगना डासना, तहसील व जिला गाजियाबाद के खसरा नं० 754मि/0.0300 हे० कुल क्षेत्रफल 2.500 हे० को गाजियाबाद नगर निगम को वैज्ञानिक पद्धति से कलस्टर बेस्ड ठोस अपशिष्ट के निस्तारण हेतु हस्तगत किये जाने के संबंध में एतद्वारा सहमति प्रदान की जाती है।

(कल्याण बनर्जी)
संयुक्त सचिव।

संख्या एवं दिनांक, यथोपरि।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1-राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय), नगरीय निकाय निदेशालय, उ०प्र०।
- 2-निदेशक, नगरीय निकाय निदेशालय, उ०प्र० लखनऊ।
- 3-जिलाधिकारी, गाजियाबाद।
- 4-नगर आयुक्त, नगर निगम, गाजियाबाद।
- 5-अधिशासी अधिकारी, नगर पालिका परिषद, खोड़ा मकनपुर, जनपद-गाजियाबाद।

(कल्याण बनर्जी)
संयुक्त सचिव।

Title: MSW Waste Processing Project Site Updates

Project Site 1: Loni Project Site

Sr. No	Details	Status as on Date
1	Project Name	Supply, Installation, Commissioning of 2000 TPD Municipal Solid Waste extendable up to 3000 TPD (Wet & Dry) processing plant at Ghaziabad and its Operation & Maintenance for a period of minimum 07 Years
2	Handover Letter & Date	Letter from GoUP Dated 21st August 2025 (Letter)
3	Area Detail (Total Area)	8.2650 Ha.
4	Project Update	The tender for waste processing with a capacity of 2000 to 3000 TPD had been floated, both the technical and financial evaluations had been completed. Negotiations with the vendor are currently in progress, and the work order is expected to be issued within a week.
5	Project Tenure	7 Years (Extendable up to 3 Years on performance basis)

*Annexure Enclosed (Handover Letter, Advertisement Copy)

Photos:



Project Site 2: Khoda Makkanpur

Sr. No	Details	Status as on Date
1	Project Name	Setting up Compressed BioGas (CBG) Plant in Ghaziabad
2	Handover Letter & Date	Letter from GoUP Dated 29th September 2025
3	Area Detail in Ha. (Total Area)	2.50 Ha.
4	Project Update	GNN is partnering with Indraprastha Gas Limited (IGL) to set up a 200 to 300 TPD Bio-CNG plant for processing municipal solid waste. GNN has also written to IIT Delhi to get expert suggestions on the best technology for the project, and the communication is currently ongoing.

*Annexure Enclosed (Handover Letter)

Photos:**Project Site 3: Bhikkanpur Pipeline Road**

Sr. No	Details	Status as on Date
1	Project Name	Handling, Storage, Processing and Scientific Disposal of Municipal Solid Waste (MSW), comprising of Municipal Solid Waste as per SWM Rules, 2016
2	Date of closure	05th July 2025
3	Quantity as on Closure Date	3.70 Lakh MT as on 5th July 2025
4	Quantity as per IIT Delhi Survey Report as on Date	2.23 Lakh MT as on Date 14.10.2025 (1.98 Lakh MT as on 30.10.2025)
5	Project Update	Expected Completion: 31st March 2026

Project Site 4: Dabarsi Processing Site

Sr. No	Details	Status as on Date
1	Project Name	Handling, Storage, Processing and Scientific Disposal of Municipal Solid Waste (MSW), comprising of Municipal Solid Waste as per SWM Rules, 2016
2	Project Start Date	06th July 2025
3	Area Detail in Ha. (Total Area)	7.50 Ha.
4	Project Update	CTE approval received on 5th April 2025 & CTO applied, the approval is expected to be received in the coming week. The ETP has been commissioned for testing.

*Annexures Enclosed (CTE Approval Letter)